

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-709(PB)/2019

IN THE MATTER OF:

Rajesh Khandelwal & Anr.		Petitioners/Applicant
v.		
Raheja Developers Ltd.		Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016
Order delivered on 06.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

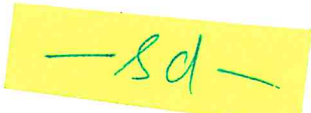
PRESENT:

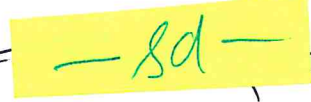
For the Petitioner(s):-	Mr. Nilotpal Shyam, Ms. Shivali, Adv.
For the Respondent(s):-	Mr. Saurabh Kalia, Mr. Rahul Ahuja, Adv.

ORDER

Learned counsel for the petitioner states that he has instructions to apply for the withdrawal of the present petition.

Dismissed as withdrawn.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)